A number of times, talks have been held. Now, there is a news item that the Cnief Ministers of Tamil Nadu and Karnataka are going to hold talks, so many times, dates have been fixed for talks and many times, talks have been held. But no settlement is in sight. Thereurge that a settlement fore, I would should be reached quickly so that Tamil Nadu does not become another Thar desert in the southern peninsula. I would urge upon you, Sir, particularly. Tamil Nadu has been a victim of this agreement. I would request that the hon. Chairman should give a direction in his regard.

Reference to Contract Labour in Delhi Hospitals

श्री लक्ष्मी नाराष्ट्रण : (दिल्ली) : सभापति महोदय, हमारे प्रथम प्रधान मंत्री पंडित जवाहरलाल नेहरू जी ने समाजवाद का नारा दिया था ग्रौर देश में उसको लागृ किया । इंदिरा जी ने राष्ट्रीयकरण का सिलसिला उठाया ग्रौर बैंकों तक का राष्ट्रीयकरण किया जिससे देश को राहत मिली । हमारे वर्तमान प्रधान मंत्री जी ने भ्रष्टाचार को दूर करने, एफिशियेंसी को बढ़ाने ग्रौर कान्ट्रेक्ट लेबर को खत्म करने का नारा दिया । लेकिन देखने में यह ग्रा रहा है कि दिल्ली प्रशासन ने यह कोशिण की है कि जिन ग्रस्पतालों को दिल्ली प्रशासन चलाता है, उनको प्राइवेट एजेंसीज को दे दिया जाये और ग्रब प्राइवेट लोग ग्रस्पताल चलाया करेंगे बजाय सरकार के चलाने के। सभापति महोदय, इंजीनियर्स इंडिया लिमिटेड को ग्रगर देखें, एन०डी० एम०सी० को ग्रगर देखें, इंडियन एयर-लाइंस को ग्रगर देखें तो इन कान्टेक्ट लेबर को खत्म करने के कान्ट्रेक्ट लेवर रखना शरू कर दिया है। जितनी भी सफाई का काम है, चलाने का काम है, बिजली की मरम्मत का काम है, इन सब के लिये ठेकेदार श्रपाइन्ट किये जा रहे हैं । यह सरकार की घोषित नीति के विरुद्ध है। सभापति महोदय, मेरी भारत सरकार से प्रार्थना है कि वह दिल्ली प्रशासन को ग्रादेश दे कि ग्रस्पतालों को ठेकेदारों को देने के बजाय वे खुद ही उनको चलायें। यदि दिल्ली प्रशासन इस काविल नहीं है कि वह खुद ग्रस्पताल चला सके तो वह उन्हें भारत सरकार को सौप दे बजाय इसके कि वह उनको प्रावेट एजेंसीज को दे ।

REFERENCE TO CONSEQUENCES OF BAN ON RECRUITMENT IN CEN-

TRAL GOVERNMENT AND PUBLIC

UNDERTAKINGS

DR. SHANTI G. PATEL (Maharashtra): Mr. Chairman, Sir, I am indeed grateful to you for permitting me to mention this matter of urgent public importance. I am very happy, the Minister of Finance is also present in the House and I would like to request him to pay particular attention to this matter.

Sir, this is a matter concerning the ban, blanket ban, on the recruitment to the posts in Central Ministries, Government departments and also public sector undertakings. This ban was decided upon in December, 1983, with a very good intention of lessening the Budgetary gap. With this view in mind, certain steps, economy measures, have been taken. Since the ban has been imposed. But unfortunately, this was not lifted, as intended earlier at the time of its introduction, that is, at the end of the nine-months period, in September, 1984, but was extended further for another six months. Now, at the end of March, 85 it has been extended indefinitely until further orders. I learn, Sir, this is likely to go on for another three Therefore, this has become a freeze. There is a "recruitment freeze" which has been put in operation. I am aware that promotions and casual labour recruitment and appointments on humanitarian grounds are permitted. But these are not enough. Sir, this is affecting the operational efficiency in a number of departments, particularly, in public sector undertakings.

I will give only one instance in this connection. In the Port of Bombay, under the Bombay Port Trust, an oil berth, at the cost of Rs. 40 crores—Rs. 40 crores are involved—was constructed and inaugurated by no less a person than the Minister for Shipping and Transport, in June 1984. But this berth cannot be operated because the requisite staff is not being sanctioned. There is a taboo on the